

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 922
ANSWERED ON 08.02.2018

DUMPING OF WASTE ON YAMUNA FOODPLAINS

922. SHRIMATI KOTHAPALLI GEETHA

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the National Green Tribunal (NGT) has taken note of construction material and debris being dumped into the Yamuna river in the country especially Agra and if so, the details thereof;
- (b) whether the NGT has enquired about the total sewage discharge and the quantity of untreated waste being released into the river and if so, the details thereof;
- (c) whether NGT has taken note that many residential colonies in Agra lack sewer connection and directed the Agra Development Authority to identify such areas and remove construction material being dumped in front of these colonies and Yamuna floodplains and if so, the details thereof and the action taken thereon; and
- (d) whether the NGT has imposed a fine on the Agra Municipal Corporation for dumping waste on the Yamuna floodplains after noting that the civic body has failed to perform its duty and protect the environment and if so, the details and the present status thereof?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & HUMAN RESOURCES DEVELOPMENT

(DR. SATYA PAL SINGH)

(a) Yes, Madam. The Hon'ble NGT in the matter of O.A. No. 145/20115 – D. K. Joshi Vs. Union of India & Ors. has taken into cognizance the issue of construction material and debris being dumped into the River Yamuna in Agra and in its order dated 27.08.2015 it has been directed by the Hon'ble NGT that “all authorities including Agra, Development Authority, Nagar Nigam Agra, U.P. Jal Nigam, U.P. State Pollution Control Board and all concerned Departments of the State of Uttar Pradesh to ensure that no Municipal Solid Waste, Construction Waste, Debris and any kind of other material is dumped on any of the river banks of Yamuna or any other water body in the entire district of Agra. They shall take steps against all the builders, whose buildings have been permitted to be constructed in that area, to ensure removal of entire Construction and Debris (C&D) wastes, Municipal Solid Wastes, all other wastes from the 9 Kms. stretch of river bank of river Yamuna, as it flows in the city of the Agra.”

(b) Yes, Madam. In the order dated 18.01.2016 and dated 27.07.2016, in the above noted matter, the Hon'ble NGT has directed Uttar Pradesh Jal Nigam and Agra Municipal Corporation to furnish information on following:

- (i) Total sewage load of the city of Agra, its collection and disposal thereto;
- (ii) Total amount of sewage being treated
- (iii) Amount of untreated sewage being discharged directly into the river or any other water body; and
- (iv) The area of the city having no sewerage connection.

(c) Yes, Madam. In the order dated 16.11.2015 and dated 18.01.2016, in the above noted matter, the Hon'ble NGT has observed that many colonies in Agra lack sewer connection and directed the Agra Development Authority to identify such areas.

As informed by the Agra development Authority, total 10 residential colonies namely, Indradhanush colony, Rahul Vihar, Sant Nagar, Jai Ram Bagh, Rahul Greens, Tulip Paradise, Amar Vihar, Maitri Bagh, Friends Vihar, Radha Ballabh Inter College have been identified as not having sewer connection and were releasing untreated sewage into the River Yamuna. Besides this, 05 colonies namely Pushpanjali Height, Mangalam Estate, Tanishq Rajshree Estate, Sh. Tara Chand (individual house) and Sh. Anop Agarwal (individual house) have been reported to be dumping C&D waste and other waste in Yamuna. Notices in this regard have been issued by the Authority to the Builders and Resident Welfare Associations of above noted colonies.

Further, as informed by Agra Municipal Corporation and Agra Development Authority, 12 sites have been identified for the collection of C&D waste (construction material) and notices in this regard have been issued to concerned dept./institutions/builders for compliance with Hon'ble Tribunal's order. The collected C&D waste are being disposed at Kuberpur Plant. Dumping of C&D waste on the floodplains and bank of River Yamuna has been completely prohibited at present.

(d) Yes, Madam. Vide its order dated 27.08.2015, in the above noted matter, the Hon'ble NGT has imposed a fine of Rs.1 lakh on Agra Municipal Corporation.

As informed by Agra Municipal Corporation, an inspection team of Central Industrial Security Force (C.I.S.F.) has been constituted to monitor and stop dumping of wastes on the floodplains and bank of River Yamuna. Presently, 800 Metric Ton (approx.) waste generated in the city is being carried by the Corporation to the Kuberpur Plant for disposal thereto and there is complete prohibition on dumping of C&D waste/ Municipal Solid Waste on the floodplains and bank of River Yamuna.